

ORDER-SHEET FOR MAGISTRATE'S RECORDS

DISTRICT: SONITPUR

IN THE COURT OF NAZRANA P. REHMAN, SDJM(S) Sonitpur, Tezpur

P.R Case No. 1126/2022

State-Versus- Sri Manjit Acharya

Date	Order	Signature
09.09.2022	<p>The accused person Sri Manjit Acharya is present with a prayer vide petition no 2128/22 to allow him to remain on previous bail.</p> <p>Seen the petition No. 2128/2022 vide which the accused person has prayed to allow him to remain on his previous bail till his appearance before the Hon'ble Court of Sessions.</p> <p>Heard the learned counsel.</p> <p>Perused the case record.</p> <p>It transpires that vide order dated 09.05.2022 passed by Sessions Judge, Sonitpur, Tezpur, the accused Sri Manjit Acharya was allowed to go on bail of Rs. 20,000/- and accordingly the bail bond was duly accepted dated 31.05.2022. Situated thus, the prayer of the accused to remain on previous bail is allowed.</p> <p>Copy is ready and furnished to the accused person.</p> <p>Perused the case record. It transpires that the accused person is charge-sheeted under</p>	Contd...

09.09.2022

Contd...

Section **366/343 IPC** of which Section **366 IPC** is exclusively triable by the Hon'ble court of Sessions only.

Situated thus, the case is committed to the Hon'ble Court of Sessions, Sonitpur, Tezpur.

Send the case record and case diary to the Hon'ble Court of Sessions, Sonitpur, Tezpur.

Inform the Learned P.P. accordingly.

B/A to do the needful.

Fixing **22.09.2022** for appearance of the accused person before the Hon'ble Court of Sessions, Sonitpur, Tezpur.